

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 25053-25055/2017

(Arising out of impugned final judgment and order dated 03-08-2017 in WC No. 32543/2017, WC No. 21587/2017 and WC No. 21457/2017 passed by the High Court of Judicature at Allahabad)

RAJENDRA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No.93706/2017-EXEMPTION FROM FILING O.T.)

Date : 06-10-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Jayant Sood, Sr. Adv.
Mr. Vivek Narayan Sharma, Adv.
Mr. Ajay Singh, Adv.
Mr. Honey Khanna, Adv.
Mr. Siddharth Mahajan, Adv.

Mr. Brajesh Kumar Singh, Adv.
Mr. Amit Pratap Shaunak, Adv.
Mr. Naresh Kumar, AOR

Mr. Yagya Deo Sharma, Sr. Adv.
Mr. Deepika Sharma, Adv.
Mr. Ashok Kumar Kohli, Adv.
Mr. Surender Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, operation of the impugned order shall remain stayed.

(NIDHI AHUJA)
COURT MASTER

(MADHU NARULA)
COURT MASTER